

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Ex. Misc. Application No. 76131 of 2019  
And  
Ex. Appeal No. 76622 of 2017**

Arising out of Order-in-Appeal No. 104/SLG-C.Ex/2017 dt. 22/05/2017  
passed by the Commissioner of Central Excise (Appeal-I), Kolkata.

**Commissioner of CGST & CX, Siliguri**

C. R. Building, Haren Mukherjee Road,  
Hakimpara, Siliguri-734001

**Appellant (s)**

*VERSUS*

**M/s. Millennium Cement Co. Pvt. Ltd.**

Kartowa Kamarvita, Jalpaiguri  
West Bengal, 735135

**Respondent (s)**

**APPEARANCE :**

Shri A. K. Biswas, Suptd. (AR) for the Appellant  
None for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

**ORDER NO. MO/76370/2019 & FO/A/75805/2019**

Date of Hearing/Decision : 22.07.2019

**PER BENCH :**

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Heard both sides and perused the Miscellaneous Application of the appeal records.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is

**Ex. Appeal No. 76622 of 2017**

dismissed as withdrawn. Miscellaneous Application also gets disposed of.

(Dictated and pronounced in the open court.)

**(P. K. Choudhary)**  
**Member (Judicial)**

**(P. V. Subba Rao)**  
**Member (Technical)**

Pooja